CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

T.A./62/949/2021

This the <u>01st</u> day of <u>September</u>, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Wali Mohammad Bhat (age 66 years), S/o Ghulam Ahmad Bhat, R/o Mandigam, Tehsil Kralgund, Qaziabad, District Kupwara.	
Advo	cate: Mr. N.A. Tabassum
Versus	
1.	State of J&K through Principal Secretary/Commissioner, Secretary to Government, Department of Rural Development/Panchayat, Civil Secretariat, Jammu.
2.	Director, Rural Development Department, Kashmir, Srinagar.
3.	Accountant General, J&K, Srinagar. Respondents
Advocate:- Mr. Amit Gupta, AAG	

ORDER [ORAL]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant at the very outset has submitted that the applicant would be satisfied, if a direction is given to the respondents to consider and decide his claim in a time bound manner. He further submits that while deciding his claim, the present TA may be treated as his representation.

2. Learned counsel appearing on behalf of the respondents seeks time to file counter affidavit.

3. However, looking to the submissions made by the learned counsel

for the applicant, there is no need to call for counter from the respondents

and the TA can be disposed off at the admission stage itself.

4. Accordingly, the T.A. is disposed off with a direction to the

respondents to consider and decide the claim of the applicant within a

period of six weeks from the date of receipt of certified copy of this

order. While deciding the claim of the applicant, this TA may be treated

as representation of the applicant. The order so passed shall be

communicated to the applicant forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits

of the case while disposing of the present TA.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Anand...